

73-Judl. in Delhi Gazette dated the 21st March, 1975. [Placed in Library. See No. LT-9328/75].

RAILWAYS RED TARIFF (SECOND AMENDMENT) RULES, 1975

THE DEPUTY MINISTER IN THE MINISTRY OF RAILWAYS (SHRI BUTA SINGH): I beg to lay on the Table:

A copy of the Railways Red Tariff (Second Amendment) Rules, 1975 (Hindi and English versions) published in Notification No. G.S.R. 360 in Gazette of India dated the 15th March, 1975, issued under section 47 of the Indian Railways Act, 1890. [Placed in Library. See No. LT-9329/75].

ANNUAL REPORT OF REGISTRAR OF NEWSPAPERS FOR INDIA ON PRESS IN INDIA, 1973

THE DEPUTY MINISTER IN THE MINISTRY OF INFORMATION AND BROADCASTING (SHRI DHARAM BIR SINHA): I beg to lay on the Table:

A copy of the Annual Report (Part I) (Hindi and English versions) of the Registrar of Newspapers for India on Press in India, 1973. [Placed in Library. See No. LT-9330/75].

MESSAGES FROM RAJYA SABHA

SECRETARY-GENERAL: Sir, I have to report the following messages received from the Secretary-General of Rajya Sabha:

(i) "In accordance with the provisions of sub-rule (6) of rule 186 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to return herewith the Gujarat Appropriation (Vote on Account) Bill, 1975, which was passed by the Lok Sabha at its sitting held on the 21st March, 1975, and transmitted to the Rajya Sabha

for its recommendations and to state that this House has no recommendations to make to the Lok Sabha in regard to the said Bill."

(ii) "In accordance with the provisions of sub-rule (6) of rule 186 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to return herewith the Gujarat Appropriation Bill, 1975, which was passed by the Lok Sabha at its sitting held on the 21st March, 1975, and transmitted to the Rajya Sabha for its recommendations and to state that this House has no recommendations to make to the Lok Sabha in regard to the said Bill."

12.13 hrs.

CALLING ATTENTION TO MATTER OF URGENT PUBLIC IMPORTANCE

REPORTED CLOSURE OF HALF OF 7,000 KHANDSARI UNITS

MR. SPEAKER: Mr. Ram Gopal Reddy, Mr. Jyotirmoy Bosu has objected to your raising the calling attention on the ground that you have some pecuniary interest in it.

SHRI M. RAM GOPAL REDDY (Nizamabad): Absolutely not.

SHRI JYOTIRMOY BOSU: (Diamond Harbour): Under Rule 371, I have given you this notice. Shri Ram Gopal Reddy is a founder and Chairman of Board of Directors of Nizamabad Cooperative Sugar Factory Ltd., Chairman, Andhra Pradesh Federation of Cooperative Sugar Factories Ltd., Hyderabad, Director Nizam Sugar Factory Ltd., Shakarnagar and National Federation of Cooperative Sugar Factories Ltd., New Delhi. This establishes that he has personal pecuniary and direct interests in production and sale of sugarcane, sugar and allied products. The spirit of rule 371 is to prevent such persons from participating in any discussion on the floor of the House where he can further his personal, pecuniary or direct interests. So, I submit that Shri Ram